

17

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

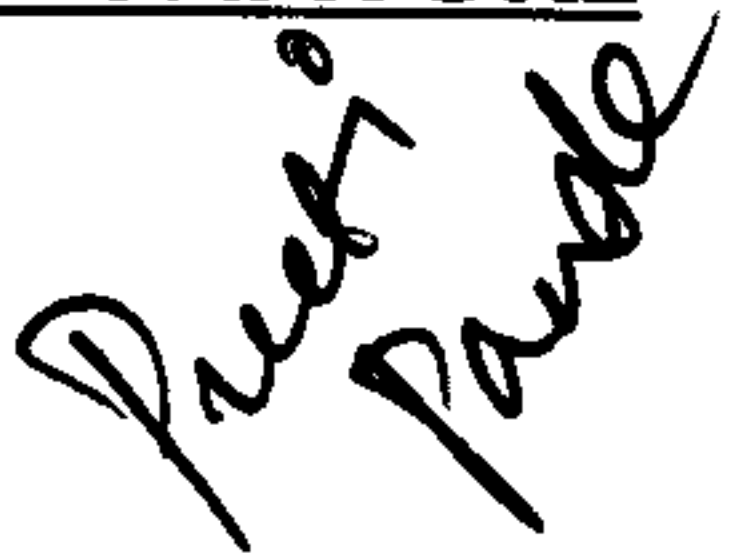

C.P. No. 17/14(1)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Paragon irrigation Ltd.
V/s.
ROC, Gujarat.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PREETI PANDE	PCS	} PETITIONER/ APPLICANT PETITIONER COMPANY	
2.	PIYUSH LUKTUKU	ADVOCATE		

ORDER

Learned PCS Ms. Preeti Pande with Learned Advocate Mr. Piyush Luktuke present for petitioner. None present for ROC.

Heard Learned PCS for Petitioner.

Petition is admitted.


Date of hearing is 27.03.2018.

(a) The company is directed to comply with Rule 68(5) (a), (b), (c) of NCLT Rules, 2016 by advertising the petition according to Rule 35, serving individual notices by Registered post with acknowledgement due in form NCLT 3(B) on each creditor of the Company

(b) Serve notice together with the copy of the petition to Central government through Regional Director, Registrar of Companies by Registered post acknowledgement due along with a copy of petition and file proof of service.

The company is directed to keep a duly authenticated copy of list of creditors at the Registered office of the company and allow inspection to any person and allow any person to take the extract of the list on payment as per sub rule 4 of Rule 68 of NCLT Rules, 2016.

List the matter on 27.03.2018


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL